

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Court – I)**

**Appeal No. Appeal No.117 of 2011,
IA No.192 of 2011, IA No.193 of 2011
and IA No.298 of 2011**

Dated: 2nd February, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

Konaseema Gas Power Ltd.

...Appellant(s)

Versus

A.P.E.R.C. & Ors.

....Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Sibal
Mr. Jafar Alam
Mr. Sidharth Silwal
Mr. Amardeep Jaiswal
Mr. Ramji Srinivasan, Sr. Adv. &
Ms. Priya Pathania for Intervenors

Counsel for the Respondent(s) : Mr. Sanjay Sen for R-3 to R-7
Ms. Shikha Ohri for R3-R-7
Mr. Ajay Jain, CMD AP Transco
Ms. Shiva Rao, legal officer, AP
Transco
Mr. K.V. Balkrishnan for APERC
Mr. K.V. Mohan for APERC

Appeal No.100 of 2010,

Konaseema Gas Power Ltd.

...Appellant(s)

Versus

A.P.E.R.C. & Ors.

....Respondent(s)

Counsel for the Appellant (s) : Mr. Amit Sibal
Mr. Jafar Alam
Mr. Siddharth Silwal
Mr. Amardeep Jaiswal

Counsel for the Respondent(s) : Mr. Sanjay Sen for R-3 to R-7
Ms. Shikha Ohri for R3-R-7
Mr. Ajay Jain, CMD, AP Transco
Ms. Shiva Rao, legal officer, AP Transco
Mr. K.V. Balkrishnan for APERC
Mr. K.V. Mohan for APERC

ORDER

One party namely 'People's Monitoring Group on Electricity Regulation, Hyderabad' has sent an application to implead in Appeal No.117 of 2011. They had also sent a letter that they are unable to pay court fee.

Registry is directed to give copy of this application to all the parties in this appeal. All the parties are directed to go through the same and make their submissions.

In pursuance of order dated 04.01.2012 of this Tribunal, Mr. Ajay Jain, Managing Director of A.P. Transco is present today and has filed an affidavit tendering apology for having sent a letter dated 12.12.2011 directly to the Registrar of this Tribunal, instead of filing affidavit before this Tribunal.

The detailed affidavit has been filed indicating the urgent circumstances by which the error has occurred in sending the letter to the Registrar of this Tribunal even without the advise of the learned counsel.

However, today, learned counsel, Mr. Sanjay Sen who appear for the concerned officer submits that he is prepared to file affidavit for the withdrawal of the letter sent to the Registrar. Accordingly he is directed to file the said affidavit.

As requested by the learned counsel Mr. Sanjay Sen, the officer's presence is dispensed with for future hearing. He is discharged after accepting his unconditional apology.

Post the matter for further hearing on **08.02.2012 at 12.00 noon.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/ak

